

IN THE HIGH COURT OF JHARKHAND AT RANCHI

B.A. No. 7907 of 2021

Jisu Kumar @ Jishu Kumar Petitioner
Versus
The State Of Jharkhand Opp. Party

CORAM: HON'BLE MR. JUSTICE RONGON MUKHOPADHYAY

For the Petitioner : Mrs. J. Mazumdar, Advocate
For the State : APP

Order No. 02: Dated: 7th September, 2021

Heard the parties.

The petitioner is an accused in connection with Jorapokhar P.S. Case No. 05 of 2021.

It has been alleged that the brother of the informant who had gone to purchase some household articles was shot dead by some miscreants. It is also alleged that two miscreants were caught by the locals and they were assaulted. They disclosed the name of their accomplices.

The petitioner seems to have been implicated on the disclosure of the apprehended accused Sanan Prasad Verma and Sarwan Kamal Singh. There is no other evidence to indicate the complicity of the petitioner in the commission of the offence. Several similarly situated co-accused persons have been granted bail by this Court in B.A. No. 3976 of 2021 B.A. No. 5018 of 2021 and B.A. No. 7029 of 2021.

On consideration of the aforesaid facts, the petitioner, named above, is directed to be released on bail on furnishing bail bond of Rs. 10,000/- (Rupees Ten Thousand only) with two sureties of the like amount each, to the satisfaction of learned Judicial Magistrate, 1st Class, Dhanbad, in connection with Jorapokhar P.S. Case No. 05 of 2021.

(Rongon Mukhopadhyay, J.)

MM